

Bank of India on the part of JCI and this is a breach of trust with NJMC on the part of JCI.

[*Translation*]

Even then it is not entering the market. I, therefore, demand that a meeting of NJMC, JCI, trade unions and management should be convened and the JCI should be compelled to enter the jute market. SOS should be passed over telephone to NJMC to make available raw jute to all three mills out of a total of six mills which have run out of jute stocks. With these words, I again request that a meeting in this regard may be convened immediately.

[*English*]

MR. SPEAKER: Yes, Upendra Nath Vermaji...

(*Interruptions*)

MR. SOMNATH CHATTERJEE: Sir, I am the President of the Staff Federation. I have written to the Minister. He is not available on phone. He must immediately look into it.

SHRI BASUDEB ACHARIA: Sir, the jute growers in our country are not getting even the minimum support price because JCI which is supposed to purchase jute from the jute growers, have purchased only 3,000 quintals up-till now. The minimum per day requirement of the NJMC, a public sector undertaking, is 4,000 quintals of jute and JCI purchased only 3,000 quintals up-till now... (*Interruptions*)

MR. SPEAKER: Acharia ji, he has done it very well...

(*Interruptions*)

SHRI BASUDEB ACHARIA: In spite of the assurance given by the Textiles Minister and also by the Leader of the House...

(*Interruptions*)

MR. SPEAKER: Now, Vermaji...

(*Interruptions*)

MR. SPEAKER: Only Verma ji's statement will go on record...

(*Interruptions*)*

MR. SPEAKER: Please take your seat Achariaji...

(*Interruptions*)*

MR. SPEAKER: Please, Achariaji, take your seat, Your colleague has done it very well. You can sit down now...

(*Interruptions*)*

[*Translation*]

SHRI UPENDRA NATH VERMA (Chatra): Mr. Speaker, Sir, through you, I would like to submit in the House that thousands of acres of land in the villages of Ibrahimpur and Karhipur (Delhi-36) under the control of the Ministry of Urban Development has been encroached by the mafia gangs due to their intriguing association with the Government officials. Not only that, they are selling the land illegally in open violation of the verdict of the court. Despite the fact that the concerned officials were informed about it repeatedly by the members of Panchayat, encroachment and illegal possession and sale of land is going on unchecked. Land worth crores of rupees has already been sold illegally. News to this effect has appeared in the newspapers but neither sale or illegal possession of land is being checked. Land meant for the construction of Panchayat schools, meadows public toilets, hospitals, grave yards, bus stands and also the land allotted to the Harijans is being usurped without any fear. The Government should investigate into the matter and take appropriate action against the accused at the earliest.